

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

*Sabita
7/12/17*

FORM NO. 4
(See Rule 42.)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATIORDER SHEET
APPLICATION NO 207/2001 (T)
OF 2001.

WP (C) 376/2000

Applicant (s) Malay Bhushan Dey

Respondent (s) Elay 205.

Advocate for Applicants (s) Mr B.C. Das & S. Dutta

Advocate for Respondent (s)

Case -

Notes of the Registry	Date	Order of the Tribunal
This petition has been received from the Assam High Court vide Comt's Order dtd 2-4-2001 in WP (C) 374/2000.	12.6.01 bb	On request of the learned counsel for the applicants/ <u>list</u> this case along with the connected cases on 22-6-2001 for orders.
Laid before Honble Court for orders.	22.6.01 (bb	<p>I C Usha Member</p> <p>Heard counsel for the parties. Judgment delivered in open court, kept in separate sheets.</p> <p>The application is disposed of in terms of the order.</p> <p>No order as to costs.</p>
17-7-2001 Copy of the Judgment has been sent to the Office for issuing the same to the L/Adm for the parties.	So (I) bb	<p>I C Usha Member</p> <p>Vice-Chairman</p>

THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from

W.P.(C)

No. 876 of 2000

Civil Rule

Malay Bhusan Dey

Appellant

Petitioner

Versus

Union of India

Respondent

Opposite-Party

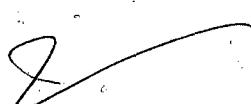
Appellant
For
Petitioner

Mr. B. C. Das
Mr. S. Dutta

Respondent
For
Opposite-Party

C. G. S. C.

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4
	21.2.2000		BEFORE THE HON'BLE MR. JUSTICE JN SARMA. Heard Mr. BC Das, learned counsel for petitioner. Let the records be called for. Let a Rule issue calling upon the respondents to show cause as to why a writ should not be issued as prayed for; and/or why such further or other orders should not be passed as to this court may seem fit and proper. Mr. D Sur, learned CGSC accepts notice on behalf of respondents 1 and 2.

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders, proceedings with signatures
			Mr. Sinha, learned counsel accepts notice on behalf of respondents 3 to 6. Extra copies shall be served on them by obtainin necessary receipt failing which the rule issued shall stand discharged without any further reference to this court.
			In the interim, status-quo as on today shall be maintained.
			 JUDGE
① P.M. records called for	sc		
② C.G.S.C accepts notice for respondents 1/2			
③ Mr. Sinha. U/C accepts or for respondent nos 3 to 6			
④ Com. - date to order			
 21			
29/3/2000			
Order dtd 21.2.2000 sent to despatch section for communication and record called for.			
 AGP. (H.C.) 512/94-10,000-3-12-96			

Noting of office or Advocate	Sl. No:	Date	Office Notes, Reports, Orders or proceeding with signature

29/7/00

An affidavit in opposition or delay
of the respondent Nos 1 and 2.

Reagan
29/7/00

Before B. Lamare

Supreme Court of Madras

12-1-2001

Post next week as
prayed for by the
counsel for the petitioner.

Pat and me
✓ 1/1/01

Lamare
Supreme Court of Madras

Cy.

Noting of office or
Advocate

Sl.
No:

Date

Office Notes, Reports,
Orders or proceeding
with signature

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application Nos. From 200(T) to 208(T) of 2001.

Date of Order : This is the 22nd Day of June, 2001.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

O.A.No.200/2001(T) (in C.R.6037/98) :

R. Prathapan Applicant.

By Advocate Mr. B.K. Sharma & Mr. P.K. Tiwari.

- Vs -

State of Arunachal Pradesh & Ors Respondents.

By Mr. B.C. Pathak, Addl.C.G.S.C.

O.A.No.201/2001(T) (in W.P.(c)1117/2000) :

Shri Habung Lalim Applicant.

By Advocate Mr. Tagia Michi

- Vs -

Union of India & Ors. Respondents.

Mr. B.C. Pathak, Addl.C.G.S.C.

O.A.No.202/2001(T) (in W.P.(c)374/2000)

Sri Keshab Chandra Das Applicant.

By Advocate Mr. Amitava Roy & Mr. S. Dutta

- Vs -

State of Arunachal Pradesh & Ors. . . . Respondents.

Mr. A. Deb Roy, Sr.C.G.S.C.

O.A.No.203/2001(T) (in W.P.(c)257/2000) :

Sri Gamboh Hagey Applicant.

By Advocate Mr. M. Chanda & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. . . . Respondents.

Mr. B.C. Pathak, Addl.C.G.S.C.

O.A.204/2001(T) (in W.P.(c)373/2000) :

Shri Rathindra Kumar Deb Applicant.

By Advocate Mr. Amitava Roy & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. . . . Respondents.

Mr. A. Deb Roy, Sr.C.G.S.C.

8
O.A.205/2001(T) (in W.P.(c) 376/2000) :

Shri Utpal Mahanta Applicant.
By Advocate Mr.A.Roy & Mr.S.Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr. A.Deb Roy, Sr.C.G.S.C.

O.A.206/2001(T) (in W.P.(c) 496/2000) :

Hage Mubi Tada Applicant.
By Advocate Mr.A.Roy, Mr.M.Chanda & Mr.S.Dutta

- Vs -

Union of India & Ors. Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

O.A.207/2001(T) (in W.P.(c) 876/2000) :

Malay Bhushan Dey Applicant.
By Advocate Mr.B.C.Das & Mr.S.Dutta

- Vs -

Union of India & Ors. Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

O.A.No.208/2001(T) (in W.P.(c) 375/2000) :

Shri Hage Tamin Applicant.
By Advocate Mr.A.Roy, Mr.M.Chanda & Mr.S.Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER

R.R.K.TRIVEDI J.(V.C.) i

We have heard Mr. M. Chanda for the applicants
and Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents.

2. In all the aforesaid O.A.s the questions of law and fact
involved are similar and they can be disposed of by a common

contd.. 3

order against which learned counsel for the parties have no objection.

3. The applicants of the present O.A.s are serving in different capacities under the State of Arunachal Pradesh. The applicants are serving on the basis of deputation. They are mainly involved with Divisional Accountant in the organisation ^{under} ~~and~~ administrative control of Accountant General (A&E), Arunachal Pradesh and Meghalaya. After expiry of the period of deputation, orders have been passed for repatriation to their original department. Aggrieved by the order of repatriation the applicants have filed the Writ Petitions in High Court, which have been transferred to this Tribunal.

4. Learned counsel for the applicant has submitted that by order dated 15-11-1999, the Government of Arunachal Pradesh has extended the period of deputation for a period of two years from the date of expiry of their present respective tenure in the interest of public service. The operative part of the order reads as under :

"The Govt. of Arunachal Pradesh is of the view that requirement and posting of the DAO/DAS for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt. is still awaited. The serving Divisional Accountants in the works Depts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the State Govt. in final shape could be put forward to your esteemed office."

Thus the period of expiry stands extended by order dated 15th Nov'99 from the date of expiry. In the meantime the State of Arunachal Pradesh has taken a decision to observe the

deputationist applicants in the State Cadre by order dated 12-1-2001, copy of which has been filed as

Annexure-9. The letter is being reproduced below:

"To,
The Accountant General(A&E)
Arunachal Pradesh, Meghalaya, etc.,
Shillong-793 001.

Sub: Transfer of the Cadre of Divisional
Accounts Officer/Divisional Accountants
to the State of Arunachal Pradesh -
regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s) on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

(Y. Megu)
Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
NAHARLAGUN.

Contd.. 5

5. As the State Government has extended the period of deputation and further has taken a decision to absorb the applicants in the State Cadre by order dated 12-1-2001, in our opinion, nothing is left to be decided by this Tribunal in these O.A.s. The order of repatriation impugned in these O.A.s stands ^{purposely} suspended by order dated 15-11-1999, filed in Annexure-7.

The applications are accordingly, disposed of. It is made clear that if change in the present situation arises, it ^{shall be} open to the applicants to approach this Tribunal.

There shall, however, be no order as to costs.

Sd/VICE CHAIRMAN
Sd/MEMBER (Adm)

THE GAUHATI HIGH COURT
 HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA
 MIZORAM AND ARUNACHAL PRADESH)

CHECK SLIPDISTRICT : Tawang W.F. (4)CASE NO. 876 149-200

DB/SB/A(B)

CATEGORI CODE : 10060FILING SL. NO. 10913DATE OF FILING : 17-2-200

Name of Party :

Malay Bhusan Dey
 is
Union of India vs.

Signature of D. A.

1. Court Fee due :
 Court Fee paid : Rs. 55.80
 Deficit if any :
 }
 2. Filed within Limitation : Yes / No. ✓
 Condation Petition : Yes / No.
 (if any)
 3. Related information For : Yes / No.
 Caveat Matching ✓
 4. Vakalatnama File : Yes / No. ✓
 5. Certified copy of order : Yes / No.
 Judgement, if required, :
 Filed.
 6. Affidavit / Verification : Yes / No.
 in order. ✓
 7. Form in proper : Yes / No.
 8. Any other defects (to be : Yes / No.
 named)

CASE READY / DEFECTIVE

9-2-200
 Commissioner of Affidavits
 Gauhati High Court
 SIGNATURE OF THE STAMP
 FILING SECTION.

SIGNATURE OF THE STAMP
 REPORTER.

THE GAUHATI HIGH COURT

THE HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA
 MIZORAM AND ARUNACHAL PRADESH)

	Category	No.	Year
1. (a)	Case No. :	W.P.(C) 876	199-2000
1. (b)	Related Case No. :	8-1211/2000	199
1. (c)	Related Information :		
1. (d)	Jurisdictional Value Rs.		1. (e) Court Fee Rs. 58.80
1. (e)	Provision of law under which the case filed		

DATE / MONTH / YEAR

1. (f) Date of Registration : 17 / 02 / 2000

★

2. (a) Case Category Code : 16060 | | | | | | | |

★

2. (b) Subject Category Code : | |

★

2. (c) Bench Code : B | |

3. State Name : Tawang (A.P) 4. State Code

4. Petitioner (s) : Malay Bhushan Dey

5. Respondent (s) : Union of India - vs

6. Petitioner (s) : Mr. B.C. Das

Advocate (s) : Mr. S. Dutta

7. Respondent (s) : Govt Advocate Arunachal Pradesh
Advocate (s) : C. H. S. C.

★

8. Stage Code of the Case : | |

9. Court No. : | |

10. Caveat (if any) : Yes / No

P. K. Baruwa
 Signature with date : APC

★ Kindly use appropriate codes ★

G.H.C. E.W. FUND

14

DISTRICT : TAWANG.

IN THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA:MANIPUR:
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

(CIVIL EXTRA-ORDINARY JURISDICTION)

WRIT PETITION (CIVIL) No. 876 /2000

CATEGORY CODE NO. :

BENCH : B

Malay Bhushan Dey

- VS -

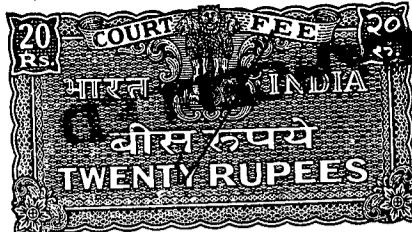
Union of India & Ors.

I N D E X

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5.	3.	Order dt. 17-12-99	20 - 22
6.	4	Hon'ble Court's Order dt. 3-12-98	23 -
7.	5.	Hon'ble Court's Order dt. 1-4-99	24
8.	6.	Hon'ble Court's Order dt. 1-4-99	25
9.	7.	Circular dt. 16-11-99	26 - 27
10.	8.	Letter dt. 15-11-99	28 - 29
11.	9.	Latter dtd. 12-01-2000	30

Date : 17.02.2000

Filed by :
Surajit Deka
Advocate



Filed by:-
The Petitioner
Swarajit Deka
Advocate
17.02.2000

DISTRICT : TAWANG.

IN THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM:NAGALAND:MEGHALAYA:MANIPUR :
TRIPURA,MOZORAM AND ARUNACHAL PRADESH)

(CIVIL EXTRA-ORDINARY JURISDICTION)

WRIT PETITION (CIVIL) NO. 876 /2000

CATEGORY CODE NO. : CR

BENCH : B

To,

The Hon'ble Shri Brijesh Kumar,B.A., LL.B.,
the Chief Justice of the Gauhati High Court
and His Lordship's Companion Justices of the
said Hon'ble Court.

IN THE MATTER OF :

An application under Article 226
of the Constitution of India for
issue of a Writ in the nature of
Mandamus and/or any other appropri-
ate Writ, order or Direction of
like nature.

- AND -

IN THE MATTER OF :

Challenge to the legality of the
threatened action of the Respondents
to repatriate the Petitioner to his
parent department without consider-
ing his case for permanent absorp-

Contd.....2/-

Swarajit Deka
Gauhati High Court
Advocate

Kb

- 2 -

tion and the option exercised by him to be absorbed in the bifurcated cadre of A.G. (A & E) at Arunachal Pradesh.

- AND -

IN THE MATTER OF :

Permanent absorption of the Petitioner as Divisional Accountant in the Organisation and administrative control of Accountant General (A&E), Meghalaya, Shillong.

- AND -

IN THE MATTER OF :

Enforcement of Petitioner's fundamental right under Article 14 and 16 of the Constitution of India.

- AND -

IN THE MATTER OF :

Malay Bhushan Dey
Son of Shri Brajendra Chandra Dey
presently working as Divisional Accountant in the office of the Executive Engineer, Tawang
I & F.C.Divn., AP, Department of I&I.C.
Government of Arunachal Pradesh

..... Petitioner

Contd.....3/-

Ch. 97
C. S. High Court
Guwahati

- VERSUS -

1. The Union of India
(Through the Comptroller & Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi -110002).
2. The Accountant General (A&E) etc.
Meghalaya, Shillong - 793001
3. The State of Arunachal Pradesh , through the Secretary, Department of P.W.D., Government of Arunachal Pradesh, Itanagar.
4. The Director of Accounts & Treasuries, Government of Arunachal Pradesh , Itanagar.
5. The Chief Engineer , I & F.C. Department, Government of Arunachal Pradesh, Itanagar.
6. The Executive Engineer,
Tawang, I& F.C. Divn., Tawang
Arunachal Pradesh .

.... Respondents

The Petitioner above-named.

MOST RESPECTFULLY SHEWETH :

1. That the Petitioner in the Present petition is seeking his permanent absorption as Divisional Accountant

Contd.....4/-

Signature of DMR...
Done

in the organisation and administrative control of Accountant General (A&E), Meghalaya, Shillong. Though this Petitioner has worked for nearly three years as Divisional Accountant in the organisation and administrative control of Accountant General (A & E) Meghalaya, Shillong , but he is not being permanently absorbed in the aforesaid capacity. Now the efforts are on to repatriate the Petitioner to his parent department of R.W.D., Government of Arunachal Pradesh. What makes the likely repatriation of the Petitioner disturbing is the fact that though he is being repatriated to his parent department of R.W.D., Government of Arunachal Pradesh, but his place is to be taken by the deputationist only. Hence present case is the case where one deputationist is replaced by another deputationist. Instead of permanently absorbing the Petitioner to the post presently being held by him, wherein he has worked for nearly three years by repatriating him to his parent department, the Respondents are only bringing a person on deputation to work in the place of Petitioner. It is also noteworthy that the Petitioner is competent to be permanently absorbed in the deputation post of Divisional Accountant. Moreover, though he worked on deputation but his appointment was against the permanent post in a substantive capacity and his such appointment was pursuant to a selection. It will be pertinent to mention here that option was called for to be absorbed in the bifurcated cadre of AG (A & E), Meghalaya, Shillong for Arunachal Pradesh and the Petitioner duly exercised his option.

Contd.....5/-

However, presently there is a move to repatriate him without considering his such option. Hence the present writ petition.

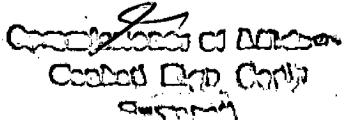
2. That the Petitioner was initially appointed in the R.W. , Department, of Government of Arunachal as Upper Division Clerk at I & FC Zoro Division, Eversince his entry to his service, he has been discharging his duties to the satisfaction of all concerned. Presently, he is on deputation to AG (A & E), Meghalaya and is posted at I & F.C.I Division, Tawang, Department of I & F.C. Government of Arunachal Pradesh. Thus although he is working under the administrative control of AG (A & E), Meghalaya, but practically, he has been working in the office of the State of Arunachal Pradesh.

3. That the Petitioner consequent on his selection for the post of Junior Grade Divisional Accountant in the cadre of Divisional Accountant under the administrative control of the Accountant General (A & E), Meghalaya was first appointed as Divisional Accountant and posted in the office of the Executive Engineer, P.H.E.Division to III, Udaipur, Tripura. He was however, subsequently transferred to the office of the Executive Engineer, I & F.C.Divn. Bomdila during the month of Sept' 97 wherefrom he was again transferred to and posted under the respondent no.6 since Aug' 99.

Copy of the office order dated 28-01-97
is annexed as Annexure- 1.

4. That though the aforesaid appointment of the Petitioner was on deputation for the period of one year,

Contd.....6/-


Chandramukhi D. D. D.
Counsel D. D. D. C. C. C.

but the same was subsequently extended from time to time and the Petitioner is still continuing in the said post.

5. That when the Petitioner was working as Divisional Accountant in the department of R.W.D. as aforesaid, options were called for from the intending incumbents to be absorbed in the bifurcated cadre of AG (A & E) for Arunachal Pradesh. The Petitioner being interested to be absorbed in the bifurcated cadre, duly exercised his option.

Copy of the circular dtd. 24-12-96 is annexed herewith as Annexure-2.

6. That pursuant to exercise of such option, it has been the legitimate expectation of the Petitioner that he would be absorbed in the establishment of AG (A & E) for Arunachal Pradesh in due course. However, it is whispered in the office that before consideration of such absorption, he would be repatriated to his parent department. It will be pertinent to mention here that the Petitioner who was a UDC in his parent department came on deputation to a promotional post carrying higher scale of pay to the office of the AG (A & E), Shillong. Such expectation was also in view of the fact that the performance of the Petitioner as a Divisional Accountant has been well recognised by the authorities.

7. That the Petitioner states that consequent upon the revision of pay scale pursuant to the recommendation made by the 5th Central Pay Commission, the pay scale of the Petitioner has been revised and fixed in the scale

Contd.....7-

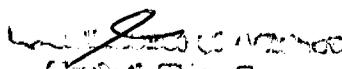
of pay of Rs.5000-8000/- with effect from 14-2-97. Thus it will be seen that for all practical purposes he has been treated to be a regular staff ~~int~~ the establishment of AG (A & E) Meghalaya, etc. Shillong.

8. That the petitioner states that his legitimate expectation for permanent absorption has been shattered due to the arbitrary action of the respondents in issuing the impugned order dated 17-12-99 whereby the petitioner has been repatriated to his parent department i.e. under the Executive Engineer, Itanagar, RWD, Arunachal Pradesh with effect from 09-02-2000. However, the impugned order has not been given effect to till date and consequently the petitioner has not been ~~as~~ released. But the petitioner reasonably apprehends that he may at any time be released by the respondents in frustration of his legitimate expectation of permanently absorption.

A copy of the said order dated 17-12-99 is annexed herewith as Annexure- 3.

9. That it is pertinent to mention here that on an earlier Occasion, there were other similarly situated colleagues of the Petitioner who being aggrieved by the order of repatriation assailed the same before this Hon'ble Court and this Hon'ble Court was pleased to protect their interest by way of appropriate interim order. In this connection, mention may be made of the case of one Shri R.Prathapan, Shri Bidhu Bhushan Dey and Shri M.W. Nair, Divisional Accountants under the establishment of AG (A & E), Meghalaya who being aggrieved by such move of repatriation without considering his case

Cond..... 8/-


S. N. Dey
C. O. M. D. C. C.
C. O. M. D. C. C.

for absorption approached this Hon'ble Court by way of filing Civil Rule No. 6037/98, No. 1598/99, and No. 1599/99. This Hon'ble Court by its order dated 3-12-98 and 1-4-99 protected the interest of the Petitioners in those cases by issuing a direction to allow them to continue in their posts of Divisional Accountant, Now said Shri Prathapan, Sri Bidhu Bhushan Dey and Shri N. V.K.Nair are continuing in the post of Divisional Accountant under the establishment of AG(A&E) Meghalaya etc. Shillong at Arunachal Pradesh. The Petitioner in the present case is similarly situated like that of the Petitioners in the said Civil Rules.

Copies of order passed by the Hon'ble High Court referred to above are annexed as Annexures- 4, 5, and 6 respectively.

10. That the petitioner is aggrieved because instead of absorbing him permanently as Divisional Accountant in the office of the Accountant General (A & E), Meghalaya, Shillong, he is being replaced by another deputationist. The Petitioner has worked as Divisional Accountant for nearly three years. His appointment as Divisional Accountant was against a permanent post and there is no reason as to why he cannot be absorbed in the said capacity more particularly when he has already exercised his option for absorption. Instances are at galore in the establishment of AG (A & E) of absorption of deputationists. In this connection, it is note worthy that the

Contd.....9/-

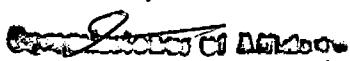

C. S. Dey (A&E)
O.P. 4

Petitioner's appointment as Divisional Accountant was made after carrying out selection in accordance with law. Since the Petitioner was duly qualified and he was selected for such appointment, he was accordingly sent on deputation as Divisional Accountant.

11. That as stated above, the Department is seriously considering to bring on deputation another person in place of the Petitioner to work as Divisional Accountant. Such a move on the part of the administration is wholly unacceptable in as much as the Petitioner is not only duly qualified but he has also worked as Divisional Accountant for a long time. In view of the fact that the Petitioner has a considerable experience to work as Divisional Accountant, his replacement by another person who will be brought on deputation is not only arbitrary but also unreasonable. It will be pertinent to mention here that although normal period of deputation is three years, but the same is extendable upto five years. Thus if the post presently being held by the Petitioner is filled up by a deputationist only, there is no earthly reason as to why the Petitioner cannot be continued upto the maximum permission period of five years, even leaving aside the fact that he has already exercised his option for permanent absorption.

12. That an employer has to be model employer more so when such ~~xxx~~ an employer is the State itself. It is unjust to throw out a person who has rendered about three years of service in the same cadre especially when such a

Contd.....10/-


Chabud Eja Suman
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service was rendered on the basis of a thorough process of selection pursuant to which the person was found fit for an appointment as Divisional Accountant and he rendered his services in the said capacity for nearly three years.

13. That the Petitioner states that similar cases of sending back the deputationists to Arunachal Pradesh from C B I came up for consideration before this Hon'ble Court and this Hon'ble Court in consideration of the fact that option has already been exercised for permanent absorption in the CBI, protected the interests of the Petitioner therein by passing appropriate interim order. In this connection, mention may be made of W.P. (C) No. 367/99 (Krishna Mangal Das Vs. UOI & Ors) , W.P. (C) No. 877/99 (Ajit Kumar Deb Vs. UOI & Ors.) W.P. (C) No. 1196/99 (Dambaru Dutta Vs. UOI & Ors.). In all these cases, the State of Arunachal Pradesh do not have any objection towards absorption of the Petitioner therein in the CBI. However, its only objection was in respect of the delay towards such absorption . Same is the case here also in as much as the Government of Arunachal Pradesh cannot have any objection if the Petitioner is permanently absorbed in the establishment of AG (A& E), Meghalaya and/or in the bifurcated establishment of AG (A&E) for Arunachal Pradesh. The reason is obvious in as much as by such absorption, posts will fall vacant by which others will be benefited.

The Petitioner is not in possession of the copies of the orders passed in the above writ petitions. However, he craves leave of the Hon'ble Court to produce the same at the time of hearing of this Petition.

Contd.....11/-

14. That there is a proposal from the Govt. of Arunachal Pradesh to take over the cadre of Divisional Accountant from the Administrative control of A.G. (A & E), Meghalaya etc. Shillong. The Govt. of Arunachal Pradesh had already issued circular dated 16-11-99 to all the Executive Engineers, within the State of Arunachal Pradesh, calling for, some information. As the move of taking of cadre of Divisional Accountant from the Administrative control of A.G. (A & E) Meghalaya etc. is in a final stage, Government of Arunachal Pradesh has requested the A.G. (A & E) Meghalaya, Shillong vide letter dated 15-11-99, to extend the period of deputation of the serving deputationists for a further period of two years. Moreover, recently the Govt. of Arunachal Pradesh vide letter dtd. 12-1-2000 issued to the Accountant General (A & E), Arunachal Pradesh, Meghalaya etc. requested the latter to take necessary action so that the process of transfer can be completed immediately.

Thus, it is clear from the above fact that A.G. (A & E) Meghalaya etc. Shillong has no right to repatriate the Petitioner. Rather A.G.(A & E), Meghalaya etc. Shillong should issue order in favour of the Petitioner, absorbing the petitioner in the cadre of Divisional Accountant, in the light of the option exercised by the petitioner.

Copies of the letter dated 15-11-99, 16-11-99 and 12-01-2000 are annexed as Annexures 7, 8 and 9 respectively.

15. That the petitioner state that he has gathered information that he is being replaced by another deputationist. It is stated that the instant case is not one

Contd.....12/-

of his replacement by any regular incumbent of the office of the AG (A&E), Meghalaya, etc. Shillong. On the other hand, the bifurcation towards creation of a new cadre of AG (A&E) for Arunachal Pradesh is ~~now~~ on the offing and the necessary infrastructure facilities have already been arranged. Thus, if in the meantime, the petitioner is repatriated to his parent department without considering his case for permanent absorption, it would seriously tell upon his service career. It is further stated that the entire action of the respondents, in repatriating the Petitioner to his parent department, in the facts and circumstances of the case is highly unreasonable and arbitrary. The impugned order of repatriation suffers from arbitrary exercise of power, non-application of mind and is *prima facie* illegal. It would be therefore, in the interest of justice that this Hon'ble Court may be pleased to set aside the impugned order of repatriation dated 17-12-1999.

16. That in this petition, the Petitioner has made out a *prima facie* case of arbitrariness on the part of the Respondents. Petitioner has a strong case for being permanently absorbed as Divisional Accountant either in his present capacity as Divisional Accountant in the office of the Executive Engineer, Tawang, I & F.C. Division Department of I & F.C., Arunachal Pradesh or as Divisional Accountant in any of the office of the Executive Engineer, in Arunachal Pradesh. An interim direction by this Hon'ble Court that pending disposal of this petition that the Petitioner may not be disturbed from his present post of Divisional Accountant in the office of the Executive

.....13/-

Engineer, I & F.C. Tawang Division, Department of I.&F.C. would not adversely affect the interest of the Respondents and they would not be prejudiced in any way, whereas on the other hand, if such an interim direction is not given in favour of the Petitioner, the writ petition itself would be rendered infurctuous. Hence the balance of convenience is in the favour of the Petition towards passing such an interim order.

17. That the Petitioner has no other appropriate alternative remedy than the one sought for herein and the reliefs if granted by this Hon'ble Court would be just, adequate, proper and effective.

18. That the Petitioner demanded justice but the same was denied to him. Hence the Petitioner filed this petition bonafide and for securing the ends of justice.

In the premises aforesaid, it is most respectfully prayed Your Lordships may be pleased to admit this petition, call for the records of the case, issue Rule calling upon the Respondents to show cause as to why a writ in the nature of Mandamus and/or Certiorari and/or any other appropriate Writ, Order or Direction should not be issued setting aside and quashing the proposed action of the Respondents to repatriate the Petitioner to his parent department and as to why directions


J. M. S.
C. S.
C. S.

28

- 14 -

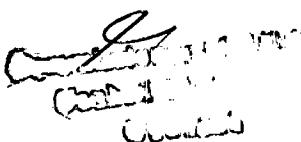
shall not be issued to the Respondents to permanently absorb the Petitioner as Divisional Accountant in the organisation and administrative control of the Accountent General (A & E), Meghalaya and/or in the bifurcated cadre of AG (A & E) for Arunachal Pradesh and upon hearing the parties on the cause or causes that may be shown and on perusal of the records, be pleased to make the Rule absolute and/or pass such other or further order/orders as may be deemed fit and proper.

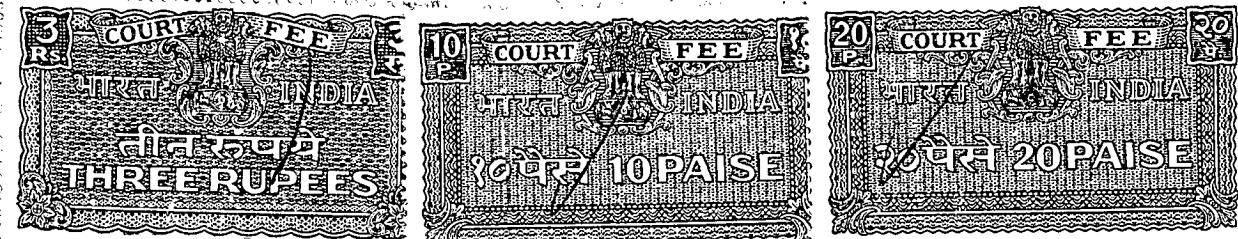
- AND -

Pending disposal of the Rule, be pleased to direct the Respondents not to release the Petitioner from his present post of Divisional Accountant in the office of the Executive Engineer, I & F.C. Divn. Tawang, Department of I & F.C., Government of Arunachal Pradesh and to allow him to continue as such till disposal of the Rule.

And for this, your petitioner as in duty bound, shall ever pray.

Affidavit15/-





- 15 -

A F F I D A V I T

I, Malay Bhushan Dey, aged about 48 years, son of Shri Brajendra Chandra Dey, presently working as Divisional Accountant in the office of the Executive Engineer, Tawang I & F.C. Division, Department of I.& F.C. Government of Arunachal Pradesh, do hereby solemnly affirm and declare as follows : -

1. That I am the petitioner in the instant petition, conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the statements made in this affidavit and in the accompanying petition in paragraphs 1,2,4,6,7,10,11 and 13 are true to my knowledge ; those made in paragraphs 3, 5, 8, 9 and 14 being matters of records are true to my information derived therefrom and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 16th day of February, 2000 at Guwahati.

Identified by me -

Malay Bhushan Dey.

Prakash Kumar Barman .

D E P O N E N T

Advocate's Clerk.

16-2-2000

16th day of Feb/2000
The deponent is identified by -

Mr. P. K. Barman, personally
known to me over six
months
as
a
Clerk
to
the
Court
and
under
the
signature

16th Feb/2000
Commissioner of Affidavits
Guwahati High Court

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ARUNACHAL PRADESH AND MIZORAM SHILLONG.

E O No. DA Cell/ 217

Dated : 28/1/97

Consequent on his selection for the post Divisional Accountant (on deputation basis) in the pay scale of Rs.1400-40-1600-50-2300-60-2600/- in the combined cadre of Divisional Accountants under the administrative control of the office of the Accountant General (A & E), Meghalaya etc. Shillong, Shri Malay Bhusan Dey, Assistant at present working in the Office of the Chief Engineer, RWD, M Itanagar is posted on deputation as Divisional Accountant, in the office of Executive Engineer, PHE Division No.III Udaipur, Tripura .

2. Shri Malay Bhusan Dey should join in the aforesaid post of Divisional Accountant on deputation within 15 days from the date of issue of this order, failing which his posting on deputation is liable to be cancelled without any further communication and the position may be offered to some other eligible and selected candidate. No representation for a change of the place of posting will be entertained under any circumstances whatsoever.

3. The period of deputation of Shri Malay Bhusan Dey will be for a period of 1(one) year at the initial stage, from the date of joining in the office of the Executive Engineer PHE Division No. III, Udaipur, Tripura. However the period of deputation may be extended upto 3 years. But in no case, the period of deputation will be extended beyond 3 years

Contd.....

certified to be true copy.

S. Datta

But in no case, the period of deputation will be extended beyond 3 years.

4. The pay and deputation (duty) allowances in respect of Shri ^Malay Bhusan Dey, will be governed by the Government of India, Ministry of Finance, Public Grievances and Pension (Dept. of personnel and Training) letter No. 2/12/87-Estt (Pay.II) dtd. 29-4-1988. and as amended and modified from time to time, While on deputation Sri Malay Bhusan Dey may elect to draw either the pay in the scale of pay of the deputation post or his basic pay in the parent cadre plus personal pay, if any, plus deputation (duty) allowance. Shri ^Malay Bhusan Dey or deputation should exercise option in this regard within a period of 1(one) month from the date of joining the assignment (i.e. the aforesaid post of deputation). The option once exercised by Shri ^Malay Bhusan Dey shall be treated as final and cannot be altered/ chanbed later under any circumstances whatsoever.

5. The dearness Allowance OCA, Children Education Allowance, T.A., L.T.C. Pension, etc will be governed by the Govt. of India, Ministry of Finance OM No. F1(6)E-IV (A)/62 dt. 7-12-1962 (incorporated as Annexure- 31 of Choudhury's C.S.R. Volume.IV (13th Edition) and as amended and modified from time to time.)

6. Shri Malay Bhusan Dey on deputation will be liable to be transferred to any place within the State of Arunachal Pradesh, Manipur and Tripura, in the combined cadre of

Contd.....

Attested
S. D. Dey

Divisional Accountants under the administrative control of the Accountant General (A & E) Meghalaya etc. Shillong.

7. Prior concurrence of this office must be obtained by the Divisional Officer before Shri Malay Bhushan Dey (on deputation) is entrusted to additional charges appointed or transferred to a post/station other than cited in this Establishment. order.

Sd/-

Sr. D. A. G.

Memo No.DA Cell/2-49/94-95/ 2669-2674 Dated : 28/1/97

Copy forwarded for information and necessary action to :-

- 1) The Accountant General (A&E), Manipur, Imphal.
- 2) The Accountant General (A&E) Tripura, Agartala.
- 3) The Chief Engineer, _____

He is requested to release Shri _____ immediately with the direction to report for duty to his place of posting on deputation under intimation to this office.

REGISTERED. _____

He is requested to release immediately Shri _____ with the direction to report for duty to his place of posting on deputation under intimation to this office.

REGISTERED. The Executive Engineer _____

He is requested to intimate the date of joining of Shri _____

REGISTERED. Shri Malay Bhushan Dey Assistant O/O the Chief Engineer R.W.D., Arunachal Pradesh, Manx Intanagar,

7. E.O. FILE

8. S.C. File

9. P.C. File.

10. File of the deputationist.

Sd/-

Sr. Accounts Officer.

A. Datta
Datta

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.
SHILLONG

Circular No. DA Cell/2-1/96 -97/178 Dt. 24-12-96

Separation of the joint cadre of Divisional Accountant/DAC's among the State Accountant General (A&E) Manipur, Tripura and Meghalay etc. (for A.P.) has been under consideration of this Office in consultation with the respective State A.G. To enable this office to assess the availability of qualified /unqualified D.A. , D.A.O's (Gr.I& II) for each of the States and the decide further course of action in the matter all Divisional Accountants (both qualified and unqualified) and Divisional Accountas Office, Gr.I & II are requested to sent their option (enclosed) so as to reach the office on or before 15-2-97.

Final decision on the exercised options will however, be taken considerin the following condantions :

1. Transfer of the officers will be considered according to their options and seniority subject to the availability of vacancies in the State cadre.
2. Option once exercised is final and cannot be revoked.
3. The entire process of separation of cadre will be conducted in a phased manner.

Sd/- Illegible

Sr. Deputy Accountant General (A&E)

Attested
S. Datta

OFFICE OF THE ACCOUNTANT GENERAL (A&B) MEGHALAYA ETC:SHILLONG
NO. DA CELL/ 162 Date : 17-12- 99

On expiry of the period of deputation to the post of Divisional Accountant under the administrative Control of the Accountant General (A & E) Meghalaya etc. Shillong Shri Malay Bhusan Dey at present posted in the Office of the Executive Engineer I & F.C. Divn. ^{Tawang} Bomdila, Arunachal Pradesh is repatriated to his parent Department i.e. Chief Engineer, R W D Hanagar, w.e.f. 9-2-2000.

On being relieved of his duties on or _____ before 9-2-2000 from the Office of the Executive Engineer , I & F.C. Dvn., Bomdila A.P. he /she is to report for further duties to the Chief Engineer R W D, Arunachal Pradesh, Itanagar,

As required under para 384 of the Comptroller and Auditor General's M.S.O. (Admn) Vol. I reproduced in Appendix - I of the C.P.W.A. Code, 2nd Edition 1964 the relieved official should prepare a memorandum reviewing the Accounts of the Division (in triplicate) which the relieving official should examine and forward promptly with his remarks, to the Accountant General (A & E) Meghalaya , Shillong. through the Divisional Officer, who will record such observations thereon as he may consider necessary. This memorandum is required in addition to the handing over memo of his charges to relieving officer.

Authority : Sr. DAG (Admn) order dt. 5-11-99 at P/49 N
in the file No. DA Cell/10-1 /93-94/98-99/Vol.V

Sd/-
Sr. Deputy Accountant General (Admn.)

Attested
S. Dey

Memo No.DA Cell/10-1/93-94/99-2000 /1657-1662 dt.13/1/2000

Copy forwarded for information and necessary action to :

1. The Chief Engineer, RWD, Arunachal Pradesh, Itanagar, He is requested to arrange for posting of Shri Malay Bhusan Dey, Divisional Accountant on deputation, on his repatriation to his parent Department. The concerned Executive Engineer has been asked to release Shri Malay Bhusan Dey on or before
2. The Executive Engineer, I & F C Dbn. ^{Tawang} Bomdila; Arunachal Pradesh. He is requested to release Shri Malay Bhusan Dey of his Division on or before 9-2-2000 as his term of deputation expires. He is also requested to instruct Shri Malay Bhusan Dey to report ~~not~~ to his parent Department i.e. Office of the Chief Engineer, RWD, Itanagar on his release from your department. It may be noted that no further extension of period of deputation will be granted to Shri Malay Bhusan Dey under any circumstances to avoid any complicity.
3. The Executive Engineer, PWD, Bomdila A.P. He is requested to direct Shri Sajal Kanti Choudhury DAO of his Division to look after the work of the Divisional Accountant of the Office of the Executive Engineer, I & F C D; ^{Tawang} Bomdila, in addition to ~~the~~ his normal duties with effect from 9/2/2000 until further order.
4. Sri Sajal Kanti Choudhury DAO Grade- II of the office of the Executive Engineer, PWD, Bomdila He is directed to look after the work of the Divisional Accountant of the Office of the Executive Engineer I & F.C.D. ^{Tawang} Bomdila, A.P. w.e.f. 9-2-2000 N. in addition to his normal duties, until further order.
5. Shri Malay Bhusan Dey Divisional Accountant on

Contd.....

Attested
Sonia

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deputation, O/O the Executive Engineer,
I & F.C. Dvn. ^{Tawang} ~~Bomdiala~~. He is hereby asked
to report to his parent Departement, i.e.
O/o the Chief Engineer, R W D Arunachal Pradesh,
Itanagar,

6. Personal file of Shri Malay Bhushan Dey .
7. P Personal File of Shri Sajal Kanti Choudhury
8. S. C. File.
9. E. O. File.

Sd/-

Senior Accounts Officer.

Attested
Datta

IN THE GAUHATI HIGH COURT
(THE COURT OF ASSAM:NAGALAND:MEGHALAYA: MANIPUR:
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

CIVIL RULE NO. 6037/98

R. Prathapan	-	Petitioner
-VS-		
State of Arunachal Pradesh & Ors.	-	Respondents

P R E S E N T

THE HON'BLE JUSTICE SMTI M. SHARMA
For the Petitioner : Mr. B. K. Sharma
Mr. P. K. Tiwari
For the Respondents : G.A, Arunachal Pradesh

O R D E R

3.12.98

Heard Mr. B.K.Sarma, counsel for the Petitioner
and Mr.s. N. Saikia, GA , AP

Let the records be called for.

Let a rule issue calling upon the respondents
to show cause as to why writ should not be issued, as
prayed for ; and/or why such further or other orders
should not be passed as to this court may deem fit and
proper.

Rule is returnable by eight weeks.

Govt. Advocate acceptes notice of respondents
1, 25 and 6. Petitioner shall take step on the other
respondents by regd. post.

Till the returnable date petitioner shall not be
released from the present post of Divisional Accountant
in the office of the Executive Engineer, Zora Civil
Division, Department of Power, District Lawer subansiri,
Arunachal Pradesh.

Sd/- M. SHARMA
Judge.

Allester
Datta

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA : MANIPUR
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

WRIT PETITION (CIVIL) NO. 1598/99

BIBHU BHUSAN DEY & - Petitioner
-versus-

THE STATE OF ARUNACHAL - Respondents
PRADESH & ORS.

P R E S E N T

THE HON BEE MR. JUSTICE A K PATNAIK

For the Petitioner	- Mr. B.K. Sarma & Mr. U.K. Nair, Advs.
For the Respondents	- G.A., A.P.
Date of order	- 01-04-99

O R D E R

Heard Mr. B.K.Sarma, learned counsel for the petitioner and Mr. N. Singha , G.A., A.P.

Let a notice of motion issue calling upon the respondents to show cause as to why a Rule should not be issued, as prayed for or why such further or other order should not be passed, as to this Court may seem fit and proper. Notice is made returnable by one month.

Mr. N.Sinha, GA, AP accepts notice on behalf of the respondent Nos. 1, 2 and 4. The Petitioner will take steps for service of notice on the other respondents by registered post with A/D by 5-4-99.

In the meanwhile, the petitioner will not be released from his present post of Divisional Accountant in the office of the Executive Engineer, Hayuliang Civil Division, Department of Power, Arunachal Pradesh.

Sd/- A.K.PATNAIK
Judge.

A.K.PATNAIK
Judge.

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM: NAGALAND: MECHALAYA: MANIPUR
TRIPURA: MIZORAMA AND ARUNACHAL PRADESH)

WRIT PETITION (CIVIL) NO. 1599/99

N.V.KARTIKEYAN NAIR : Petitioner

- VS -

THE STATE OF ARUNACHAL : Respondents
PRADESH & ORS.

P R E S E N T

THE HON'BLE MR. JUSTICE A.K. PATNAIK

For the Petitioner : Mr. B.K. Sharma & Mr. U.K.
Nair Advs.

For the Respondent : GA , AP

Date of Order : 01-04-99

O R D E R

Heard Mr. B K Sarma, learned counsel for the
petitioner and Mr. N. Sinha, GA , AP.

Let a notice of motion issue calling upon the
respondents to show cause as to why a Rule should not be
issued, as prayed for; or why such further or other order
should not be passed, as to this Court may seem fit and
proper. Notice is made returnable by one month.

Mr. N. Sinha, GA, AP accepts notice on behalf
of the respondent Nos. 1, 2 and 4. The petitioner will
take steps for service of notice on the petitioner
will take steps for service of notice on the other
respondents by registered post with A/D by 5-4-99.

In the meanwhile, the petitioner will not be
released from his present post of Divisional Accountant
in the office of the Executive Engineer, Kalaktang PWD
Division, Government of Arunachal Pradesh.

Sd/- A.K. PATNAIK
Judge

*Attested
P.D.*

MOST URGENT

GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES NAMARLAGUN

NO. DA/TRY /15/99 Dated Naharlagun the 15th Nov'99

To,

All Executive Engineer,
PWD/Power/PHED/IFCD/RWD/Civil Power

Sub : Divisional Accountant/Divisional Accounts
Officer Regarding.

Sir,

I would like to inform you that the Govt. of Arunachal Pradesh desire to take over the cadre of Divisional Accountant and Divisional Accounts Officer from the AG (A&E) Arunachal Shillong and to encadre these posts to the Finance and Accounts Service. You are therefore, requested to furnish the following informations with regard to creation and appointment to the post of DA/DAO in your division since the pay and allowances of DAS/DAOs are drawn by your division.

1. Name of the Division :
Mailing Address and Phone No./
Fax No.
2. Date of opening of the Division:
3. Whether the division is permanent or temporary .
4. Sanction order No. and date of creation of the post and scale of pay.
- 4(a) If the post is upgraded to DAO -II:
DAO-I/SG and brought under Central cadre by the AG, sanction order No. date with scale of pay and the address of the issuing authority may please be quoted.
(A copy of the sanction order if available with regard to upgradation of post may please be furnished).

Contd.....

Attested
J. D. Singh

5. Name and designation of the :

incumbent holding the post

(DAO/DA) and scale of pay

5(a) Date of joining to the post:

5(b) Whether regular or on deputation:

6. Whether the post is under Non-
Plan/Plan/Temporary or Permanent
etc. may please be furnished with
their budget head of account.

And early reply on the matter is requested
enabling the undersigned to furnish the required infor-
mation as above to the Govt. within 1st week of December,
1999.

Please treat this letter as urgent and confirm
action within 5th December, 1999.

Yours faithfully,

Sd/-

(C.M. Mongmaw)

Joint Director of Accounts
Directorate of Accounts and Treasuries
Govt. of Arunachal Pradesh
Naharlagun

Copy to :

1. The Chief Engineer PHE/RWD/IFCD/PWD (Zone-I), (one-II),
Itanagar and the Chief Engineer Power Department,
Naharlagun for information. They are requested to
furnish the required information as above for the
working divisions under their jurisdiction on priority
basis in order to formulate the modalities to take
over these posts from the AG (A&E), Shillong and
their encadrement to SEAS of the State of Arunachal
Pradesh.

Sd/-

(C.M Mongmaw)

Joint Director of Accounts
Directorate of Accounts and Treasuries
Govt. of Arunachal Pradesh
Naharlagun.

Anestis
Jawia

GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES: NAHARLAGUN
(THROUGH FAX/SPEED POST)

Dated Naharlagun the 15th Nov' 99

No.DA/TRY/15/99

To,

The Accountant General (A&E)
Meghalaya, Arunachal Pradesh etc.
Shillong.

Sub : Recruitment/posting of regular Divisional
Accountants.

Ref : Your letter No.DA /Cell/2-46/92-93/1241 dt.4-10-99
& this office letter No.DA/29/85/(Part)/6304
dt. 8-9-99

Sir,

The issue of recruitment and posting of Divisional Accountants to 38 Public works divisions of this state which are presently manned by deputationists were under active consideration of the State Government. The Govt. of A.P. has observed that prior to this correspondence under reference the State Govt. as well as this Directorate were never consulted while recruiting and posting of DAOs /DAS, though these posts were borne in the establishment of Executive Engineers and paid from the state exchequer. It has also been observed that prior to declaration of the state-hood (20-2-87) , the cadres of the DAOs/DAS were enjoying pay scales without anomaly with the comparable status of accountant/Assistant/ Superintendent in the state Govt. , working either in the state Govt. , working either in the Directorate of Accounts & treasuries as well as in other Directorates or in the District establishment . The Directorate of Accounts and Treasuries now express concern on the pay scales presently enjoying by the cadres of DAOs /DAS which were enhanced without having approval of the State Govt. of A.P. The higher pay scales presently enjoying by the cadre of DAOs /DAS has been posing a problem for granting huge amount in the form of pay and allowances during the proposed training period of 38 divisional Accountants.

The Govt. of Arunachal Pradesh is of the view that requirement and posting of the DAO /DAS for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt. is still awaited. The serving Divisional Accountants in the works Deptts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the State Govt. in final shape could be put forward to your esteem office.

Yours faithfully,
Sd/-

(C.M.Mongmaw)

Joint Director of Accounts
Directorate of Accounts & Treasuries Govt.of
Arunachal Pradesh, Fax No. 0360 244282

Attested
Sonia

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Copy to :

1. P.S. to the Hon'ble Chief Minister, Arunachal Pradesh, Itanagar for information of the Hon'ble Chief Minister.
2. The P.S. to the Commissioner (Finance) Govt. of A.P. Itanagar for information.
3. The PS to the Commissioner PWD/ RWD/PHED/IFCD / Power for information.
4. The Accountant General (Audit), Arunachal, Meghalay etc. Shillong for favour of information.
5. The Chief Engineer PWD (EZ/WZ)/RWD/PHED/ IFCD/Power for information please. They are requested to give continuation to the serving DAS who are on deputation, for a further period of 2 years on expiry of their present term of deputation & meanwhile they may please direct the Executing Engineer concerned not to accept joining report of new appointee (DA) without consulting the State/Govt./ Directorate of Accounts and Treasuries, Naharlogun.
6. The Chief Accounts Officer PWD (EZ/WZ)/RWD/PHED/ IFCD /Power for information.
7. Office copy.

Sd/-

(C.M. MONGMAW)

Joint Director of Accounts
Directorate of Accounts & Treasuries
Govt. of Arunachal Pradesh
Naharlogun.

Mongaw



30

Annexure - 91

Gram : ARUNACCOUNTS

Phone : 244281 (O)

212637 (R)

GOVERNMENT OF ARUNACHAL PRADESH

Director of Accounts & Treasuries
Naharlagun-791 110

No...DA/TRY/15/99

Dated, the 12th Jan '2000

To,

The Accountant General (A&E),
Arunachal Pradesh, Meghalaya, etc.,
Shillong - 793 001.

Sub : Transfer of the Cadre of Divisional Accounts Officer / Divisional Accountants to the State of Arunachal Pradesh - regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s) on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

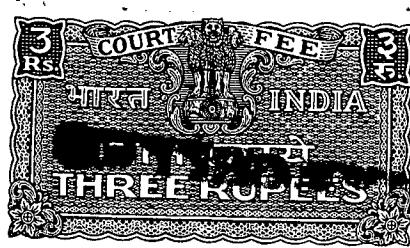
It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

(Y. Megu) 12/14/2000

Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
NAHARLAGUN



District: Tawang.

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

W.P.(C) No. 876 OF 2000

To:

The Hon'ble Shri Brijesh Kumar, B.A., LL. B., the Chief Justice of the Hon'ble Gauhati High Court and his other Lordships' companion Justices of the said Hon'ble Court.

IN THE MATTER OF :

Shri Malay Bhushan De

PETITIONER

-versus-

Union of India & Ors.

RESPONDENTS

-AND-

IN THE MATTER OF :

An affidavit-in-opposition on behalf of Respondents
No. 1 and 2.

870815
AFFIDAVIT -IN -OPPOSITION

1. I, Shri S. A. BATHUE, son of Shri W. B. BATHUE, aged about 37 years, presently working as Senior Deputy Accountant General (Admn.), with Respondent No.2 do hereby solemnly affirm and declare as hereunder that having gone through the facts and circumstances, I am in a position to depose about the same and save and except what has been stated therein, all else can be taken as denied.

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2. That the averments made in para 1 of the writ are denied except to the extent supported by Record.

That it is most respectfully submitted that the subject matter before this Hon'ble Court falls under the provisions of the Central Administrative Tribunals Act, 1985 and hence the Petitioner having approached this Hon'ble Court prematurely, has no lis to move the present petition.

That the Respondents humbly state that the Petitioner, a regular employee of the Government of Arunachal Pradesh, was posted on deputation as Divisional Accountant to posts under the administrative control of Respondent No.2 only for a specified period. In his appointment letter (Annexure 1 to the Writ Petition) wherein it was clearly mentioned that while on deputation the Petitioner's service conditions would be governed by the orders set forth in the Government of India's Office Memorandum No.2/12/87-Est.(Pay II) dated 29.04.1988, as referred to in Annexure 1 abovesaid. The Petitioner being only on Deputation has no claim of absorption to posts under the administrative control of Respondent No.2.

The Hon'ble Apex Court while laying down the law in Ratilal B Soni reported in AIR 1990 SC 1132 (1991) 15ATC(85) and State of Punjab vs. Inder Singh (1997) 8 SCC 372 : 1998 SCC (L&S) 34 held that

“ a person on deputation can be reverted to his parent Department at any time and does not get any right to be absorbed in the deputation post.”

That as per the Recruitment Rules, 1988 of Divisional Accountants (Indian Audit and Accounts Department) which came in force w.e.f. 24.09.1988, the Petitioner does not have any right of claim to be absorbed against the post to which he is appointed on deputation as per Rule 6, Schedule 11 of the said Rules of 1988.

Further the Petitioner was reverted back to his parent Department in the Government of Arunachal Pradesh, as his full tenure of deputation of three years in terms of letter dated 28.01.1997 (annexed as Annexure 1 to the Writ Petition) had expired and the "order of repatriation is not violative of Article 14 of the Constitution" as held by the Hon'ble Apex Court in State of M.P. vs. Ashok Deshmukh (AIR 1988 SC 1240).

The Petitioner's claim that he had exercised an option for absorption is false, misleading and hence denied. That no option for absorption was called for from any Divisional Accountant on deputation. That this call of options was circulated from the office of Respondent No.2 vide Circular No. DA Cell /2-1/ 96-97/ 198 dated 24.12.1996 (annexed as Annexure 2 to the Writ Petition) before the Petitioner was even being considered for appointment on deputation and hence not applicable to him.

That therefore the order appointing the Petitioner on deputation as a Divisional Accountant was issued from the office of Respondent No.2 only on 28.01.1997 (Annexure 1 to the Writ Petition). That whereby in the said order the only option given to the Petitioner was an exercise of option regarding the fixation of his pay in the deputation post vide paragraph 4 of Annexure 1 to the Writ Petition and not for exercise of option for absorption as averred.

3. That, the averments made in paragraphs 2, 3 & 4 of the Writ Petition, being misleading misconceived and contrary to the record is hence denied in toto.

That the Respondents humbly state that the Petitioner was appointed on deputation to the cadre of Divisional Accountants administered by respondent No.2 under the normal deputation terms and the rest is a matter of records.

The Respondent would rely on the record at time of hearing it necessary.

4. That the averments made in paragraph 5 & 6 of the writ petition being concocted, misconceived and misleading is hence denied.

That the Respondents most humbly submit that the Petitioner is not entitled for absorption as per existing rules in vogue. That further the claim of the Petitioner that the circular issued on 24.12.1996 calling for his option for absorption in the bifurcated cadres was meant for him is not correct as averred by him as the option was then to be exercised only by the qualified/ unqualified Divisional Accountant and Divisional Accounts Officers (Grade I & II) who were employees of Respondent 2. That further as a matter of fact no option was called for from any Divisional Accountant on deputation. That as the Petitioner was a Divisional Accountant on deputation from the government of Arunachal Pradesh there was no question of exercise of the option by him, under the terms of the Recruitment Rules.

That further Respondent humbly state that at no stage whatsoever and as detailed herein before and above, was the absorption of the Petitioner ever considered by the Respondents.

5. That the averments made in paragraphs 7 being non est in law and misconceived are hence denied. That the Respondent humbly submit before the Hon'ble Court that the Petitioner who was on deputation was allowed to opt for the revised scale of pay of Rs. 5000-8000 p.m. in the Deputation Post because of revision of pay scales in the Government of India based on the recommendations of the Fifth Central Pay Commission and in terms of paragraph 4 of the order cited herein before at Annexure 1 to the Writ Petition. That the pay of the Petitioner was therefore accordingly fixed in the revised scale of pay. That the fact that the Petitioner's pay was re-fixed, does not allow

him to claim that he is a regular employee of the Government of India as his parent Department is in the Government of Arunachal Pradesh. Further vide this fixation of the Petitioner's pay in the revised pay scales of the Government of India, the initial terms of deputation contained in Annexure-1 to the Writ Petition had not been altered in any way and the Petitioner continued to remain an employee of the Government of Arunachal Pradesh

6. That it is most humbly reiterated that the Petitioner by misleading this Hon'ble Court is attempting a back door entry into Central Government Service discarding all norms and rules and regulations related to appointment to and under Respondent No.2.

That the Recruitment Rules and norms as applicable to these posts under the Central Government being formal and laid down can in no way be substituted, whereby a deputationist by attempting to misuse the due process of law and by misleading this Hon'ble Court gain back door entry abovesaid. That it would not be out of place to mention that even the criteria of age requirement for fresh recruitment and appointment to answering respondents service has been given a go by, as it is most respectfully submitted that if the present deputationist is absorbed in the service of answering Respondents, , he would block the appointment of those to be regularly appointed on eligibility criteria under the applicable Recruitment Rules.

7. That the averments made in paragraph 8 of the Writ Petition is denied as the Respondent humbly submit that as per Recruitment Rules which came in force w.e.f. 24.09.1988, the period of deputation cannot be extended beyond the period of three years. That in the appointment order issued to the Petitioner on 28.01.1997 in paragraph 3 it was clearly mentioned that "in no case the period of deputation will be extended beyond three years". As the Petitioner was due to complete his three years

period of deputation on 09.02.2000 the order repatriating him to his parent Department was issued vide No. DA Cell/ 162 dated 17.12.1999 (Annexure 3 to the Writ Petition), by the Respondent No. 2 requesting the Executive Engineer to release the Petitioner on or before 09.02.2000 to allow the Petitioner to join back in his parent Department in the Government of Arunachal Pradesh from where he proceeded on deputation to his present post.

That the Petitioner's expectation of permanent absorption in the cadre of Divisional Accountants does not arise as he is on deputation. That the Petitioner had clearly understood that he could make no claim for permanent absorption or that his deputation term would not be extended beyond three years as this was clearly mentioned in paragraph 3 of his appointment letter (Annexure 1 to the Writ Petition).

8. That the averments made in Para 9 being misleading and misuse of the due process of law as applicable to this Hon'ble Court and hence is denied.

That as a matter of record OA412/99 with Shri R.K Sanajaoba Singh, OA 67/2000 with Binit Kumar Das, OA 122/2000 with Shri S.K. Dam, OA 141/2000 with Tage Murten as Applicants - versus - the present Answering Respondents as one of the opposite Parties, are pending before the Hon'ble CAT, Guwahati. That the Respondents humbly submit that conflicting and contrary Judgements may further confuse the issue on law and on facts.

That the Respondents reserve the right to file additional Affidavits - in opposition if necessary and humbly submit that as the matters referred to in the para under reply are still pending before this Hon'ble Court, they may be consolidated into analogous cases and the preliminary question of jurisdiction may kindly be decided before proceeding on merits in the matter.

9. That the averments made in paragraph 10 are denied as false and concocted. That the Respondents humbly state that the Petitioner was reverted back to his parent Department in the Government of Arunachal Pradesh as his term of deputation of three years had expired in terms of the order appointing the Petitioner (Annexure 1 to the Writ Petition). That the Petitioner's claim for permanent absorption does not arise in the light of what has been explained to the Hon'ble Court herein before and above.

10. That the averments made in paragraph 11 are denied as unfounded, false and misleading. That the Respondents humbly submit that the presumption made by the Petitioner is without any basis on law and on fact. That in this connection it is reiterated that because the term of deputation of three years having expired in the case of the Petitioner, the order reverting him back to his parent Department in the Government of Arunachal Pradesh was issued by Respondent No.2. That this action of the Respondent was thus reasonable and not arbitrary.

11. That the averments made in paragraphs 12 & 13 are misleading and misconceived. That the Respondents humbly state while reiterating their submissions herein before and above that the Petitioner who was on deputation has no right of claim to be absorbed in the establishment of the Respondent No.2 in the cadre of Divisional Accountants. The records are relied on in support of the above.

12. That the averments made in paragraph 14 are denied or misleading and misconceived. That the Respondents humbly submit that the Government of Arunachal Pradesh has unilaterally mooted the idea of takeover of the cadre in December 1999 but till date has not come out with a firm proposal.

That it is most respectfully submitted that the Petitioner's claim is premature and based on conjecture and hence in terms of the law as applicable cannot be given effect to. That the Government of Arunachal Pradesh made a request vide their

letter No. DA/TRY/15/99/9029 dated 15.11.1999 (Annexure 8 to the Writ Petition) to extend the tenure of deputation for another two years beyond the period of three years, but this was not agreed to by the Respondent No.2, in keeping with the terms of deputation issued to the Petitioner on 28.01.1997 (Annexure 1 to the Writ Petition). The government was accordingly informed vide letter No. DA Cell/2-46/92-93/1698 dated 07.01.2000.

A copy of order dated 07.01.2000 is annexed as Annexure I.

13. That the averments made in paragraphs 15 & 16 are denied as misleading and misconceived. That the Respondent humbly submit that besides what has been stated herein above, they have not resorted to any arbitrary action or illegal exercise of power as claimed in the Petitioner. The Petitioner having accepted the terms and conditions of deputation in January 1997 (Annexure 1 to the Writ Petition) should have carried out and abided by the order (Annexure 3 to the Writ Petition) reverting him back to his parent Department in the Government of Arunachal Pradesh on expiry of his deputation period.

That the Respondents humbly state that there was no ill will, arbitrariness or illegal exercise of power while issuing the reversion order (Annexure 3 to the Writ Petition) to the Petitioner asking the latter to revert back to his parent Department in the Government of Arunachal Pradesh on expiry of his three years deputation term. The claim of absorption of the Petitioner does not arise.

That it would not be out of place at this stage to mention that identical matters as given herein below and after are pending before this Hon'ble Court and Hon'ble Central Administrative Tribunal, Guwahati Bench, filed by various petitioners situated similarly against the answering Respondents -

Before this Hon'ble Court:

1. CR 6037/98 in the matter of R Prathaphan versus Govt of Arunachal Pradesh and others.
2. W.P. 1594/99 in the matter of M.V. K. Nair versus Govt. of Arunachal Pradesh and others
3. W.P. 1598/99 in the matter of Bidhu Bhushan De versus Govt. of Arunachal Pradesh and others
4. W.P. 373/2000 in the matter of Rathindra Kr. Deb versus Govt. of Arunachal Pradesh and others
5. W.P. 1117/2000 in the matter of Habung Lalin versus Govt. of Arunachal Pradesh and others
6. W.P. 496/2000 in the matter of Hage Mubi Tada versus Govt. of Arunachal Pradesh and others
7. W.P. 257/2000 in the matter of Gamboh Hage versus Govt. of Arunachal Pradesh and others
8. W.P. 374/2000 in the matter of Keshab Ch. Das versus Govt. of Arunachal Pradesh and others
9. W.P. 376/2000 in the matter of Utpal Mahanta versus Govt. of Arunachal Pradesh and others
10. W.P. 375/2000 in the matter of Hage Tamin versus Govt. of Arunachal Pradesh and others.

Before the Hon'ble CAT, Guwahati:

1. OA 412/99 in the matter of RK Sanajaoba Singh versus Govt. of Arunachal Pradesh and others
2. OA 126/99 in the matter of Monmohan Das versus Govt. of Arunachal Pradesh and others
3. OA 67/2000 in the matter of Binit Kr. Das versus Govt. of Arunachal Pradesh and others
4. OA 122/2000 in the matter of S.K. Dam versus Govt. of Arunachal Pradesh and others
5. OA 141/2000 in the matter of Tage Murten versus Govt. of Arunachal Pradesh and others

That the answering Respondents from the record vested with them, respectfully submit that the Petitioner's case appears similar nature to the cases mentioned above and filed in the Hon'ble High Court and the Hon'ble Central Administrative Tribunal, Guwahati Bench.

That in view of the various other cases being sub-judice before this Hon'ble Court and the Hon'ble Central Administrative Tribunal, Guwahati Bench the

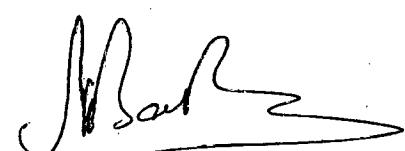
Petitioners case may be consolidated and made analogous in order to prevent any conflicting judgement that may cause disparity.

That the answering Respondents rely on the submissions made in the other Affidavits in opposition filed in order to support and submit their stance in law to this Hon'ble Court.

That the law as laid down by the Hon'ble Apex Court clearly held that "a person on deputation can be reverted to his parent cadre at any time and does not get any right to be absorbed in the deputation post", as cited herein before and above.

14. That the averments in paragraphs 17 and 18 being formal in nature is hence denied. That in the facts and circumstances it is most respectfully and humbly prayed that the present petition as filed by dismissed in limine, costs imposed in favor of the answering Respondents, any interim order vacated and the order dated 17.12.1999 be allowed to be implemented without any further undue delay.

15. That the contents made in paragraph 1 and 2 of this Affidavit-in-opposition is true to my knowledge and those made in paragraph 3 to 14 are derived from records which I believe to be true and rest are humble submissions made before this Hon'ble Gauhati High Court and I swear this Affidavit on this 28th day of June 2000.



DEPOVENT

म. द. बहालेश्वार (प्र.)

Sr. Dy. Accountant General (Admn)

महाराष्ट्राकार (ले.र.ह) का कार्यालय

Office of the A.G. (A&E)

भारत, मजांग, बंगाल, बंगल, प्रदेश

मेगालया, मिजोराम & अ.प.

फोन: ०३००१

Shillong- ७८३००१

Identified by me:

M. Das.
28/6/2000

Advocate Clerk.

Solemnly affirmed before me this
28. 6. days of June 2000

This affidavit is identified by

M. Das personally

I declare that I read over and

understand the affidavit and

I do so personally to understand

it in

Commissioner of Affidavits

Gauhati High Court

Gauhati



OFFICE OF THE ACCOUNTANT GENERAL(A&E),
MEGHALAYA, MIZORAM & ARUNACHAL PRADESH,
SHILLONG - 793 001

No. DA Cell/2-46/92-93/1698

Date : 07.01.2000

To

The Joint Director of Accounts,
O/o The Director of Accounts & Treasuries,
Government of Arunachal Pradesh,
Naharlugun,
ARUNACHAL PRADESH

Sub.: Recruitment/Posting of regular Divisional Accountant.

Sir,

In inviting a reference to your letter No. DA/TRY/15/99/9029 dated 15.11.1999 on the subject cited above, I am to inform you that this office is the cadre controlling authority for the cadres of DA/DAO/Sr. DAO in respect of the State of Manipur, Tripura and Arunachal Pradesh. Transfer and postings of DA/DAO/Sr. DAO is the sole responsibility of this office and these officials are transferred among these three states.

Temporary appointment of DAs on deputation is only a stop-gap arrangement. Further whenever a proposal for recruitment of regular DAs is considered, concurrence of the concerned State is sought for. In this regard, this office letter No. DA Cell/2-46/92-93/3365 dated 07.01.1998, addressed to the Secretary, Finance Department, Government of Arunachal Pradesh, Itanagar, may please be referred to.

Further, I am to state that as per Recruitment Rules, published in the Gazetted of India dated 24.09.1988, the period of deputation cannot be extended beyond three years. Hence, your request for extension of the deputation terms of the deputationist Divisional Accountants beyond three years and for a further period of two years cannot be acceded to.

J. Basu
Yours faithfully,
Sr. Dy. Accountant General (Admn)

NOTICE

From : - Mr. P. N. Choudhury, Advocate,
Gauhati High Court, Guwahati.

To : - Mr. B. C. Das
Mr. S. Dutta

C.R. No. /2000.
W.P. (C) No. 876 / 2000.

Malay Bhusan Dey Petitioner.
- Versus -

Union of India Respondent.

sir,

Please take notice that the aforesaid writ petition is being filed in the Hon'ble Gauhati High Court, a copy of which is enclosed herewith for you.

Kindly acknowledge the receipt of the same.

Receipt copy : -

Yours faithfully,

P. N. Choudhury -

Mr. P. N. Choudhury, Advocate,
Gauhati High Court, Guwahati.

Advocate.

Received
Served to the
Smt. Surajit Dutta
For Surajit Dutta
Advocate
29/6/2000

Noting by Office or
AdvocateSerial
No.

Date

Office notes, reports, orders, &
proceedings with signatures

Mr. Sinha, learned counsel accepts notice on behalf of respondents 3 to 6. Extra copies shall be served on them by obtainin necessary receipt failing which the rule issued shall stand discharged without any further reference to this court.

In the interim, status-quo as on today shall be maintained.

JUDGE

sc

① Mr. Sinha, learned counsel for respondents 3 to 6 accepted notice on behalf of respondents 3 to 6.

② C.G.S.C accepts notice for respondent nos 1/2

③ Mr. Sinha, learned counsel for respondent nos 3 to 6 accepted notice on behalf of respondents 3 to 6.

Order to be made
on date

29/3/2000

order dtd 21.2.2000

sent to despatch section
for communication and
for record called for.

31.3.2000 RECD 6/3/2000

THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from

W.P.(C)

Civil Rule

No. 876 of 2000

Malay Bhushan Dey

Appellant

Petitioner

Versus

Union of India, a. s. o. a.

Respondent

Opposite-Party

Appellant

Mr. B. C. Das.

For

Petitioner

Mr. S. Datta

Respondent

C.G.S.C.

For

Opposite-Party

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4
		21.2.2000	BEFORE

THE HON'BLE MR. JUSTICE JN SARMA.

Heard Mr. BC Das, learned counsel

for petitioner.

Let the records be called for,

Let a Rule issue calling upon the respondents to show cause as to why a writ should not be issued as prayed for; and/or why such further or other orders should not be passed as to this court may seem fit and proper.

Mr. D Sur, learned CGSC accepts

notice on behalf of respondents 1 and 2.